

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 581**  
TO BE ANSWERED ON 25.06.2019

**WAGES UNDER MGNREGA**

581. SHRI T.N. PRATHAPAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is true that the wages being paid under Mahatma Gandhi National Rural Employment Guarantee Act(MGNREGA) have fallen below the minimum wage in thirty four of the thirty five States and Union Territories;
- (b) if so, the reasons therefor;
- (c) the revised wage rates under MGNREGA in various States including Kerala;
- (d) whether the Government is aware that the wages under MGNREGA continue to remain below the minimum wages of corresponding States;
- (e) if so, the action taken to ensure parity between these;
- (f) the other action taken by the Government to increase minimum working days under the scheme; and
- (g) whether the Government has any proposal to redesign the scheme by covering more beneficiaries from the agriculture sector too and if so, the details thereof?

**ANSWER**  
MINISTER OF RURAL DEVELOPMENT  
(SHRI NARENDRA SINGH TOMAR)

(a) to (e): Wage rates for workers under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 are notified and revised annually by the Central Government in accordance with the provisions of Section 6(1) of the Mahatma Gandhi NREGA based on Consumer Price Index-Agricultural Labourers (CPI-AL). State/UT-wise minimum wage rates are not maintained by the Ministry. State/UT-wise notified wage rates including for Kerala under MGNREGA for the financial year 2019-20 is given at **Annexure**.

(f): As per Section 3(1) of MGNREGA, the State Governments shall provide to every household, work at least one hundred days in accordance with the Scheme to be made under the Act. An additional 50 days of wage employment are provided over and above 100 days in the notified drought affected areas or natural calamity areas in the country on recommendation of the Ministry of Agriculture and Farmers Welfare. Moreover, Section 3 (4) has the enabling provision for creating wage employment beyond the stipulated period of 100 days of work per household in a financial year. Section 3 (4) reads, "The Central Government or the State Government may, within the limits of its economic capacity and development, make provisions for securing work

to every adult member of a household under a Scheme for any period beyond the period guaranteed of 100 days of work as may be expedient”.

(g): The Schedule-I of MGNREGA mandates to ensure that at least 60% of the works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities. Expenditure in agriculture and allied activities works during the last three year are given below:

Percentage of expenditure in agriculture and allied activities works	2016-17	2017-18	2018-19
	66	66.07	63.43

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**Annexure referred in reply to parts (a)to(e) of Lok Sabha Unstarred  
Question No.581 dated 25.06.2019**

**Notified wage rates under MGNREGA**

**(In Rs)**

<b>Sl. No</b>	<b>States</b>	<b>2019-20</b>
1	ANDHRA PRADESH	211
2	ARUNACHAL PRADESH	192
3	ASSAM	193
4	BIHAR	171
5	CHHATTISGARH	176
6	GOA	254
7	GUJARAT	199
8	HARYANA	284
9	HIMACHAL PRADESH	Non-scheduled Areas-185 Scheduled Areas-231
10	JAMMU AND KASHMIR	189
11	JHARKHAND	171
12	KARNATAKA	249
13	KERALA	271
14	MADHYA PRADESH	176
15	MAHARASHTRA	206
16	MANIPUR	219
17	MEGHALAYA	187
18	MIZORAM	211
19	NAGALAND	192
20	ODISHA	188
21	PUNJAB	241
22	RAJASTHAN	199
23	SIKKIM	192
24	TAMIL NADU	229
25	TELANGANA	211
26	TRIPURA	192
27	UTTAR PRADESH	182
28	UTTRAKHAND	182
29	WEST BENGAL	191
30	ANDAMAN AND NICOBAR	Andaman district-250 Nicobar district-264
31	DADRA & NAGAR HAVELI	224
32	DAMAN & DIU	202
33	LAKSHADWEEP	248
34	PUDUCHERRY	229
35	CHANDIGARH	-